

2023 LiveLaw (SC) 726

IN THE SUPREME COURT OF INDIA

B.R. GAVAI; J., PAMIDIGHANTAM SRI NARASIMHA; J., PRASHANT KUMAR MISHRA; J.
Special Leave to Appeal (C) No(s). 17469/2023; 25-08-2023

NATIONAL COMMISSION FOR HOMEOPATHY

versus

SWANIRBHAR HOMEOPATHIC MEDICAL COLLEGE SANCHALAK MAHAMANDAL
GUJARAT STATE & ORS.

The Supreme Court deprecated the practice of directing admission to educational institutions by way of interim orders.

(Arising out of impugned final judgment and order dated 06-06-2023 in SCA No. 6456/2023 passed by the High Court of Gujarat at Ahmedabad)

For Petitioner(s) Ms. Archana Pathak Dave, AOR Mr. Kumar Prashant, Adv. Mr. Parmod Kumar Vishnoi, Adv. Mr. Vaibhav Dwivedi, Adv.

For Respondent(s) Mr. Niranjanara Reddy, Sr. Adv. Mr. Nikhil Goel, AOR Ms. Naveen Goel, Adv. Mr. Kartik Kaushal, Adv. Mr. Adithya Koshy Roy, Adv. Ms. Siddhi Gupta, Adv.

ORDER

1. This Court has time and again deprecated the practice of directing admission by interim orders.
2. However, since the High Court has stated that the admissions shall be subject to the outcome of the present petition, we are not inclined to interfere, though we deprecate such a practice.
3. In the facts and circumstances, the High Court is requested to decide the petition as expeditiously as possible and in any case within a period of six weeks from today.
4. With the above observations and directions, the special leave petition is disposed of.
5. Pending application(s), if any, shall stand disposed of.

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